

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 463/MP/2014
along with IA No. 40/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL and others

OP No. 70/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.19 of 2006.

Petitioners : APEDCL and others

Respondent : GMR Vemagiri Power Generation Limited

OP No. 71/2012

Subject : Petition under Section 86(1)(b) of the Electricity Act, 2003 seeking consent of the Commission.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL and others

OP No. 72/2012

Subject : Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL and others

Date of Hearing: **29.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member



Parties present: Shri Sharansh Shaw, Advocate, GMR VPGL
Ms. Eksha Kashyap, Advocate, AP Discoms

RECORD OF PROCEEDINGS

Since the order in the Petition (which was reserved on 23.3.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned proxy counsel for the Petitioner, GMRVPGL, requested for an adjournment, due to the non-availability of the arguing counsel. This request was not opposed by the learned counsel for the Respondents. Based on the consent of the parties, the Commission adjourned the hearing of these petitions.
3. These matters shall be listed for hearing on **16.2.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

